



The Assam Authoritative Texts(State Laws) Act, 2018

Act 11 of 2018

Keyword(s):

State Laws, Governor

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 228 দিশপুৰ, সোমবাৰ, 7 মে', 2018, 17 বহাগ, 1940 (শক)
No. 228 Dispur, Monday, 7th May, 2018, 17th Vaisakha, 1940 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 26th April, 2018

No. LGL. 254/2017/6.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 18th April, 2018** is hereby published for general information.

ASSAM ACT NO. XI OF 2018

(Received the assent of the Governor on 18th April, 2018)

THE ASSAM AUTHORITATIVE TEXTS (STATE LAWS) ACT, 2018.

AN
ACT

to provide for authoritative texts of State Laws in Assamese Language in the State of Assam.

Preamble

Whereas it is extremely useful to the general public of Assam and also for official purposes of the State to translate into, authenticate and publish the State Laws of Assam in Assamese Language under the authority of the Governor and it is expedient to provide for authoritative texts of State Laws in Assamese Language in the State of Assam;

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Authoritative Texts (State Laws) Act, 2018.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Definitions

2. In this Act, unless there is anything repugnant in the subject or context,-
 - (a) "State Laws" means and includes any State Act, any Ordinance promulgated by the Governor, any order, rule, regulation or bye law issued under the Constitution or under any State Act ;
 - (b) "Governor" means the Governor of Assam ;
 - (c) "State Government" means the State Government of Assam ;
 - (d) "prescribed" means prescribed by rules made under this Act.

**Authoritative
Texts of State
Laws in Assamese
Language**

3. Translation in Assamese Language of any State Law(s) published under the authority of the Governor in the Official Gazette, shall be deemed to be the authoritative texts thereof in Assamese Language.

Power to make
rules

4. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) Every rule made by the State Government under this Act shall, as soon as may be after they are made, be laid before the Assam Legislative Assembly while it is in session, for a total period of not less than fourteen days which may be comprised in one session or two or more successive sessions and shall, unless some later date is appointed, take effect from the date of their publication in the Official Gazette subject to such modifications or annulments as the Legislative Assembly may, during the said period agree to make, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.